

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).3045/2024

(Arising out of impugned final judgment and order dated 21-12-2023 in WPC No. 11019/2023 passed by the High Court of Delhi at New Delhi)

PRIYANKA TYAGI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.29495/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Archana Pathak Dave, Sr. Adv.
Mr. Siddhant Sharma, AOR
Mr. Avnish Dave, Adv.
Mr. Parmod Kumar Vishnoi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice, returnable on 19 February 2024.
- 2 Liberty to serve the Central Agency, in addition.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR